

COURT NO. 1

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

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REGISTRATION T.A. NO. 366/1987

Parvej Alam ... ... Applicant

Versus

Union of India & Others ... ... Respondents

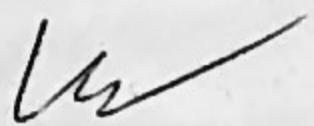
Hon'ble Mr. Justice U.C.Srivastava, V.C.  
Hon'ble Mr. A. B. Gorthi, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava, V.C.)

Learned Counsel for the Railway Administration states that against the impugned order, the applicant approached the Industrial Tribunal which allowed and quashed the termination order. Against the order, an appeal filed by the Union of India is still pending before the High Court. In view of the fact that the appeal is pending two remedies cannot be availed by the applicant simultaneously. In view of this statement the Transferred Application at this stage is being dismissed on the ground that the same is not maintainable.

No order as to the costs.

MEMBER(A)

 VICE CHAIRMAN

DATE: 10.9.1991

Allahabad

(ss) ... ... ...

366/87

10.9.91

Hon'ble Mr. Justice V.C. Sivagane, V.C.  
Hon'ble Mr. A.B. Gorathi, A.M.

Arguments heard.  
Judgment dictated separately.

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V.C.

A.M. <sup>3</sup>

(ss)